

[Sh. Kashiram Rana]

under any of the circumstances. If there are no elected bodies in the villages, cities and towns the Officers posted there will not do any development work.

I say this with great distress because officers to not do any development work.

If people's representatives are there, their presence will exert pressure on development work there. Therefore, the decision to hold elections there within five years is most welcome. The State Government should always implement it, because we empower the State Governments to look into this aspect. Therefore, under this provision, elections are to be held in five years. But the election process should start six months earlier before the completion of 5 years. It is a very good provision and there are certain other good provisions in the Bill. But some loopholes are found at some stage and these provisions become meaningless. Therefore, I would like to warn the hon. Minister that the State Government should implement it properly so that this does not turn into a mere joke. This will enable people elect their representatives and facilitate the local bodies function properly.

This amendment also provides that the accounts of local bodies which were hitherto being audited by the Auditor Generals in the States will now be audited by the Comptroller and Auditor General of India. This is a good provision.

[English]

THE MINISTER OF STATE IN THE
MINISTRY OF PARLIAMENTARY AFFAIRS
AND MINISTER OF STATE IN THE
MINISTRY OF SCIENCE AND
TECHNOLOGY (DEPARTMENT OF
ELECTRONICS AND DEPARTMENT OF
OCEAN DEVELOPMENT (SHRI
RANGARAJANKUMARAMANGALAM): Mr.

Deputy Speaker, Sir, it was agreed in the Business Advisory Committee meeting that we would sit till 7.00 p.m. today. If the House agrees, I propose the same.

SHRI AMAL DATTA (Diamond Harbour): Sir, the Minister may ensure that tomorrow we can get the discussion started at 2.00 p.m.

SHRI RANGARAJAN KUMARAMANGALAM: I am agreeable to start the discussion even at 12 Noon, if the hon. Members agree to waive the Zero Hour.

SHRI AMAL DATTA: So long as we reserve our rights to speak tomorrow, we can go at 6.00 p.m.

MR. DEPUTY SPEAKER: It seems in the Business Advisory Committee, in which all the representatives of political parties are there, it was agreed to extend the sitting today by one hour. So, is it the desire of the House to extend the sitting by one hour?

SEVERAL HON. MEMBERS: Yes.

MR. DEPUTY SPEAKER: So, the sitting of the House is extended upto 7.00 p.m.

17.58 hrs

BUSINESS ADVISORY COMMITTEE

Twenty-Third Report

[English]

DR. LAXMINARAYAN PANDEYA (Mandsaur) Sir, I beg to present the Twenty-third Report of the Business Advisory Committee.

MR. DEPUTY SPEAKER: We now continue with the Constitution Amendment Bills.

SRI KASHIRAM RANA to continue.